CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH, MUMBAI

0.A.NO.356/2000

Wednesday, this the 5th day of March, 2003

Hon'ble Shri Govindan S. Tampi, Member (A) Hon'ble Shri K.V.Sachidanandan, Member (J)

Nandu Krishna Wani Ex Khalasi Formerly working under Carriage &Wagon Superintendent, Railway Yard

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Residing at Railway POH Colony Kandari Quarter No.1203 Bhusawal

(By Advocate: 'Shri Sandeep V. Marne)

..Applicant

Versus

- 1. Union of India through
 General Manager
 Central Railway
 Headquarters Office
 Mumbai CST, Mumbai 400 001
- 2. Divisional Railway Manager
 Bhusawal Division
 Central Railway
 Bhusawal
- 3. Asstt. Mech.Engineer (C&W)
 DRM's Office
 Central Railway, Bhusawal
- 4. The Divisional Mechanical Engineer Central Railway, DRM's Office Personnel Branch, Central Railway Bhusawal

.. Respondents

(By Advocate: Shri R.R.Shetty)

ORDER (ORAL)

Shri Govindan S. Tampi:

Heard S/Shri Sandeep V. Marne and Ravi R. Shetty, learned counsel for the applicant and the respondents respectively.

2. Nandu Krishna Wani, the applicant was proceeded against vide charge-sheet dated 1.8.1996 containing two articles of charge, of which he is found to have been

guilty in respect of one. However, by the impugned order of the disciplinary authority, both the charges are found penalty of removal to have been proved and extreme Marne, learned service had been imposed on him. Shri counsel states that the proceedings initiated against vitiated on account of a number of applicant infirmities. Further, he points out that in spite finding recorded by the inquiry officer that first out of the two charges raised against him in the show not been proved, the disciplinary has notice authority has held as proved and proceeded to impose on him This extreme penalty of dismissal. has been done without recording any note of disagreement, which done, according to the law laid down by the been Hon'ble Supreme Court in the case of Punjab National Bank & Others Versu Kunj Behari Mishra. Evidently, the fact both the allegations indicated in the charge sheet stood proved had prompted the disciplinary to impose on him the harshest penalty of removal. The order was, therefore, vitiated and deserved to be set aside, pleads Shri Marne.

On behalf of the respondents, learned counsel Shri Ravi R. Shetty indicates that the applicant was found to have been guilty of manupulating documents and the said charge, by itself, could warrant the imposition of the has been done by the disciplinary is just What penalty. that. Govt. servant, who is found to be guilty documents, cannot be treated in a soft manner manupulating and the applicant cannot expect the respondents according to his wishes.

Having considered the matter, we are convinced that the applicant has a case in law. Of the two allegations contained in the charge sheet, first, according to the specific report filed by the inquiry officer, was not proved. Only the second charge stood established. the disciplinary authority has held both the charges as proved. This has been done by him without supplying to the applicant a copy of the inspection report with of disagreement, against which he would have had an opportunity to represent. The same not having been done, falls out of the requirements of the principles order of natural justice and the principle laid down by the Hon'ble Apex Court in Kunj Behari Mishra's case (supra). The plea raised by the learned counsel for the respondents that the second allegation contained in the charge sheet was sufficient enough to justify the imposition of extreme penalty is neither here nor there. The fact remains that the inquiry officer had held one of the charges to be not proved but the respondents held to be so for penalising the applicant. The order is, therefore, liable to be quashed and set aside on this procedural irregularity and violation of the principles of justice.

5. In the above view of the matter, the OA succeeds and is accordingly allowed. The impugned orders are set aside and the matter is remitted to the disciplinary authority to start fresh procedings from the stage of supplying a copy of the inquiry report along with disagreement note and take a decision accordingly. The applicant shall be reinstated in service at the earliest and in any event within a month from the date of receipt of a copy of this order. The

reinstatement shall be determined by the disciplinary authority strictly in accordance with law. No costs

(K.V.Sachidanandan)
Member (J)

/sunil/

(Gevindan S. Tampi)